

**CORRIGENDUM TO PUBLIC ANNOUNCEMENT TO THE SHAREHOLDERS OF
PARMESHWAR INDIA LIMITED**

Registered Office –1, Crooked Lane, Ground Floor, Kolkata-700 069
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In continuation to the Public announcement issued by Aryaman Financial Services Limited, on November 11, 2005, on behalf of Mr. Pesu Ram Bhojwani, Mr. Phattu Ram Bhojwani, Mr. Rajesh Bhojwani (hereinafter referred to as 'Acquirers') pursuant to Regulation 10 of Chapter III and in compliance with the Securities & Exchange Board of India Substantial Acquisition of Shares and Takeovers (SAST) Regulations 1997 and subsequent amendments thereto (hereinafter referred to as the "Regulations") the terms used but not defined in this corrigendum shall have the same meaning as given in the PA. The shareholders and all concerned are requested to take note on the following revision/addition made in the original Public Announcement (PA).

1. **Under Point No 9 (o) and at all relevant places, regarding "Schedule of activities pertaining to the offer",** the dates mentioned have been revised and shall be read as under:

Activities	Original schedule	Revised schedule
Public Announcement	November 11, 2005, Friday	November 11, 2005, Friday
Specified date (for the purpose of determine the name of the shareholders to whom the letter of offer would be sent)	November 28, 2005, Monday	November 28, 2005 Monday
Last date of the competitive bid	December 02, 2005, Friday	December 02, 2005, Friday
Date by which Letter of Offer to be posted to the shareholders	December 24, 2005, Saturday	August 26, 2006, Saturday
Date of the opening of the offer	January 04, 2006, Wednesday	September 01, 2006, Friday
Last date for the revision of the offer price/ number of shares	January 12, 2006, Thursday	September 08, 2006, Friday
Last date of the withdrawal of acceptance by the shareholders	January 18, 2006, Wednesday	September 14, 2006, Thursday
Date of the closure of the offer	January 23, 2006, Monday	September 20, 2006, Wednesday
Date of the communicating rejection/ acceptance and payment of consideration for the acquired shares	February 07, 2006, Tuesday	September 30, 2006, Saturday

2. **Offer Price**

The Offer Price has been increased to Rs. 13.84 (Rs.13/- arrived at as per Securities and Exchange Board of India (Substantial Acquisition of Shares and Takeovers) Regulations, 1997 ("Regulations") and interest of Re. 0.84). The consideration payable of Rs. 13.84 per share may be subject to deduction of taxes at source as applicable and will be paid accordingly.

3. **Financial Arrangements**

Consequent to said upward revision in Offer Price, the Acquirers have increased the value of Escrow Account by Rs.1,07,927/- (One Lac Seven Thousand Nine Hundred Twenty Seven Only) as provided under Regulations. Thus the total amount of Rs.13,82,927/- (Thirteen Lacs Eighty Two Thousand Nine Hundred and Twenty Seven Only) is more than 25% of the total consideration payable of Rs.53,90,890/- (Fifty Three Lacs Ninety Thousand Eight Hundred and Ninety Only).

4. **Under the heading "Option in terms of Regulations 21(3)" Point No. 6 shall be read as: -**

The offer will not result in public shareholding being reduced to less than a level below the limit specified in the Listing Agreement with Stock Exchange for the purpose of listing on continuous basis. (i.e. 25% of voting Capital)

5. **Under the heading "The Offer" Point No. 2.5(c) shall be read as: -**

The shares of the PIL is not traded at Uttar Pradesh Stock Exchange (UPSE) since long back hence while calculating the Offer price it is not taken into account u/r 20(5) (b).

The Acquirers, accept full responsibility for the information contained in this Announcement and also for the obligations of the Acquirers as laid down in the Regulations.

This Corrigendum Public Announcement would also be available on SEBI's website at www.sebi.gov.in



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On Behalf Of The Acquirers

Mr. Pesu Ram Bhojwani

Mr. Phattu Ram Bhojwani

Mr. Rajesh Bhojwani

All residing at Kunj Gali, Kazi Tola, Etawah, U.P

Place: Mumbai

Date: 23/08/2006